

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

MP No.998/88 in  
OA No.1369/87

(1)  
June 6, 1988.

Shri A.K.Mittal and others .... Applicants

Vs.

Union of India and others .... Respondents.

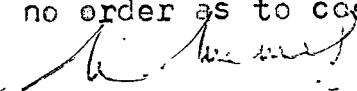
For the applicants ... Ms. C.K.Sucharita, counsel.

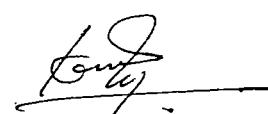
For the respondents ... Shri M.L.Verma, counsel.

The learned counsel for the applicants states that this matter is covered by the judgment of this Tribunal in T-362/85 (CW 69/78) - Shri Y.D.Piplani & Ors Vs. Union of India and other dated 21.8.1986 and the learned counsel for the respondents Shri M.L. Verma after examining the same concedes that it is covered.

In the result, the same directions as were issued in the judgment dated 21.8.1986 in T-362/85(CW 69/78) shall issue in this case also. Copy of the judgment in T-362/85 (CW 69/78) may be appended to this judgment.

Misc. petition No.998/88 and OA No.1369/87 are disposed of in terms of the aforesaid judgment with no order as to costs.

  
(Kaushal Kumar)  
Member  
6.6.1988.

  
(K. Madhava Reddy)  
Chairman  
6.6.1988.